

Annexure - 1
M/s. Devi Infradevelopers Pvt. Ltd. : Liquidation commenced on 09.09.2022
Secured financial creditors (other than financial creditors belonging to any class of creditors)
List of Stakeholder as on 06.09.2023

S. No.	Name of Creditor	Details of claim received		Details of claim admitted							Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim rejected	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim Admitted	Nature of claim	Amount covered by Security Interest	Whether security interest relinquished? (Yes/No)	Details of Security Interest	Amount covered by guarantee	% share in total amount of claims admitted					
1	Citi Bank*	NA	-	2,066,315.74	secured Financial Creditor	YES	YES	Hypothecated Two Vehicles Namely MAN CLA 31.280 Bearing Engine No. KG2F18231 and *44eF1933, Bearing Chassis No. MBKME6FN1EN013816 and MBKME6FN1EN013605; bearing Registration No. RJ-14GH-3309 and RJ-14GH-2790		7.14%	0	0	0	0	
2	ICICI Bank Limited*	NA	-	2,722,098.00	secured Financial Creditor	YES	YES	Commercial Vehicles financed by the Bank		9.41%	0	0	0	0	
3	Axis Bank Limited*	NA	-	1,544,080.00	secured Financial Creditor	YES	YES	PRIMARY SECURITY: 1. Hypothecation of Commercial Vehicle purchased out of the Bank's fund 2. Hypothecation of Equipment purchased out of the Bank's fund		5.34%	0	0	0	3,703,575.00	
4	Tata Motor Finance Limited*	NA	-	4,000,736.23	secured Financial Creditor	YES	YES	hypothecation of Commercial Vehicle Model LPK PRIMA 3128		13.83%	0	0	0	0	
5	Tata Capital Financial Services Limited	08.10.2022	35,151,759.00	16,539,209.00	secured Financial Creditor	YES	NO	Hypothecation of Commercial Vehicles: MAN CLA31.280 FBT (4 Nos.), VOLVO EC 300 Dt and Cummins 400 KVA DG SET		57.18%	0	0	0	18,612,550.00	
6	Kotak Mahindra bank Ltd.	10.10.2022	3,850,512.00	2,052,703.84	secured Financial Creditor	YES	NO	Hypothecation of MAN TRUCK 3039 financed by the Company.		7.10%	0	0	0	1,797,808.16	
TOTAL				39,002,271.00	28,925,142.81					100%				24113933.16	

*As per the proviso to Regulation 30 of IBBI (Liquidation Process) Regulations, 2016 has taken these claims which were admitted during the CIRP since the claimant has not submitted its claim during the liquidation process upto date of filing this list

Note :

- The claims are in process of verification on the basis of proof of claim and records available with Corporate Debtor.
- The claims where admitted are subject to further revision/substantiation/modification on the basis of any additional information/evidence/clarification which may be received subsequently and which warrant such revision/substantiation/modification.
- Information/evidence/clarification may also be pending from Operational Creditor/Management/Employees for the claims under further verification.